

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 136 of 1995

Monday this the 30th day of January, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

N.V.Narayanan,  
Signal Inspector Grade III  
(Retd) Southern Railway, Karur  
Palghat Division, (Sree Nilayam,  
Kallingal, Old Court Road, Pattambi) ... Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The General Manager,  
Southern Railway, Madras.3.
2. The Chief Personnel Officer,  
Southern Railway,  
Madras.3.
3. The Divisional Personnel Officer,  
Southern Railway, Palghat. ... Respondents

(By Advocate Mr. James Kurien)

O R D E R

Applicant seeks a declaration that his pay is liable to be stepped up with effect from 9.11.1971. The cause of action goes back by 23 years, but applicant would say that he had been pursuing the matter earnestly. I express no opinion on the merits and would only direct second respondent to dispose of A-8 appeal within three months from today. I make it clear that this direction will not give a cause of action to applicant, if otherwise he has none.

2. Application is disposed of as aforesaid.

No costs.

Dated this 30th day of January, 1995.

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

**List of Annexures:**

**Annexure A8: True copy of the appeal dated 25-3-94 submitted by applicant to the 2nd respondent.**

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

C.P.C.100/95 in OA.136/95

Tuesday, this the 29th day of August, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

NV Narayanan,  
Signal Inspector Grade III(Retired)  
Southern Railway, Karur,  
Palghat Division,  
Sree Nilayam, Kallingal,  
Old Court Road, Pattambi. - Petitioner

By Advocate Mr MR Rajendran Nair

Vs.

P Murukan,  
Chief Personnel Officer,  
Southern Railway, Madras-3. - Respondent

By Advocate Mr James Kurian

The petition having been heard on 29.8.95 the  
Tribunal on the same day delivered the following:

O R D E R

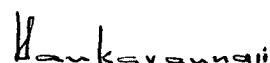
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

In the light of the statements made in the reply  
statement, we think it unnecessary to proceed with the  
petition. We discharge notice and dismiss the petition.  
No costs.

Dated, the 29th August, 1995.



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN